

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF ROY AGROVETS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Roy Agrovets Private Limited
2. Date of incorporation of corporate debtor	22/12/2011
3. Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4. Corporate Identity No. / Limited Liability Identification No. Of corporate debtor	U01403WB2011PTC171057
5. Address of the registered office and principal office (if any) of corporate debtor	Sec B, Plot 97, 1st Floor, Metropolitan Co-Op Housing Society Limited, Canal South Road, Kolkata, West Bengal, India 700105
6. Insolvency commencement date in respect of corporate debtor	08/08/2025
7. Estimated date of closure of insolvency resolution process	04/02/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Neha Agarwal IBBI/PA-001/IP-P02873/ 2023- 2024/14387
9. Address and e-mail of the interim resolution professional, as registered with the Board	226, 2nd Floor, Bepin Behari Ganguly Street, BowBazar, Near ICICI Bank, Kolkata, West Bengal, 700012. Email- nehabagarwalandco@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Office-Mousumi Co. Op. Housing Society, Ground Floor, 15B, Ballygunge Circular Road, Kolkata- 700019 Email id- royagrovets.ibc@gmail.com
11. Last date for submission of claims	22/08/2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution professional	N/A
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) NA
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Roy Agrovets Private Limited on 08/08/2025. The creditors of Roy Agrovets Private Limited are hereby called upon to submit their claims with proof on or before 22/08/2025 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.</p> <p style="text-align: right;">Neha Agarwal IRP – Roy Agrovets Private Limited Regn. No.- IBBI/PA-001/IP-P02873/ 2023- 2024/14387 AFA Valid upto- 30.06.2026</p>	

Neha Agarwal

